

Central Administrative Tribunal
Principal Bench: New Delhi

CP 96/97 in OA 45/97

New Delhi, this the 27th day of May, 1997

(A2)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri S.P. Biswas, Member (A)

1. Anshul Sharma s/o Sh. G.P. Sharma,
H.No. 1455, Gali Thatheran,
Kachhi Sarek,
Mathura (UP).
2. Shruti Khanna d/o Sh. J.P. Khanna,
Dampier Nagar,
Mathura (UP).
3. Sanjay Saraswat s/o Sh. V.K. Saraswat,
16, Krishan Vihar,
Radha Nagar,
Mathura (UP)
4. Manish Srivastava s/o Sh. Vishwanath,
Mohini Kung,
Dampier Nagar,
Mathura (UP)

.....Petitioners

(By Shri Shyam Babu, Advocate)

-Versus-

1. Sh. N.P. Nawani,
Secretary,
Ministry of Information & Broadcasting,
Shastri Bhawan,
New Delhi.
2. Shri Shashi Kant Kapur,
Director General,
All India Radio,
Parliament Street,
New Delhi.

...Respondents

(By Advocate: Sh. N.S. Mehta)

O R D E R (Oral)
(Dr. Jose P. Verghese, Voce-Chairman(J))

The petitioner is aggrieved by the alleged non-observance of status-quo order given by us on 15.1.1997. For the regular relief, the Original Application is pending.

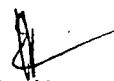
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We have perused the reply filed by the respondents and we are satisfied that the respondents have no intention to terminate the petitioners from the present engagement as Casual Announcers nor are they ceasing to employ them as Casual Announcers. Learned counsel for the petitioner states that the number of outings given after the stay order is less or practically none. We cannot agitate the number of outings that has to be given in these proceedings; that will have to be dependent upon the vacant slot available where the permanent Announcers are not available for the respondents. In order to keep all the engagements for the Casual Announcers, we cannot give a direction that permanent announcers may be kept out.

(AB)

On the basis of the averments made in the reply and on the basis of the statement made by the respondents, we are concerned with the status of the petitioners in this case rather than the number of engagements being given, less or more. In view of this, we find that the substantial compliance is reported. In the circumstances, these Contempt of Court Proceedings are dropped and notices discharged.


(S.P. Biswas)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)